

**Shri C. R. Pattabhi Raman:** I do not want to take much time. With regard to the Bombay Act, it also has its operation in so far as its jurisdiction is concerned. That position is being continued. That is what I want to state in reply to Shri Banerjee.

With regard to recognition of unions, in view of what has fallen from you, I do not think I need say anything about it.

With regard to the Central Act, concerning removal of doubt about its applicability to the Central Government public sector undertakings, the proviso to clause 2 is there. The whole purpose is that, namely, that the Central Act is applicable to undertakings in respect of which the Central Government are the appropriate Government, and the State Acts are applicable where the State Governments are the appropriate Governments.

I do not think I need say anything more except that the term 'under the control' has been purposely used to bring all public sector undertakings, whether departmental or company managed, within the central sphere. I may also indicate—if I may take the House into confidence—that the thinking in the Ministry is along the lines of having some sort of adviser for the public sector undertakings. A beginning has already been made. As I said in the other House, public sector undertakings have been brought in in tripartite meetings; their representatives are also there. So it is not as if they can escape the labour laws. For a period of time they may not have come within them completely, but that does not mean that they can escape. Actually, as I have indicated in the other House, there have also been prosecutions of public sector undertakings for failing to comply with labour laws.

**Mr. Deputy-Speaker:** The question is:

"That the Bill further to amend the Industrial Employment

(Standing Orders) Act, 1946, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

**Mr. Deputy-Speaker:** There are no amendments. The question is:

"That clauses 1 to 7, the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 7, the Enacting Formula and the Long Title were added to the Bill.*

**Shri C. R. Pattabhi Raman:** I beg to move:

"That the Bill be passed."

**The Deputy-Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

14.25 hrs.

#### DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1963-64

**Mr. Deputy-Speaker:** The House will now take up discussion\* and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1963-64.

#### DEMAND NO. 1—MINISTRY OF COMMERCE AND INDUSTRY

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 8,78,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Ministry of Commerce and Industry'."

\*Discussed with the recommendation of the President.

**DEMAND No. 15—EDUCATION**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Ministry of Education'."

**DEMAND No. 37—PLANNING COMMISSION**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 3,22,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Planning Commission'."

**DEMAND No. 38—GRANTS-IN-AID TO STATES**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 2,25,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Grants-in aid to States'."

**DEMAND No. 53—ADMINISTRATION OF JUSTICE**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 21,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Administration of Justice'."

**DEMAND No. 56—STATISTICS**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 16,00,000 be granted

to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Statistics'."

**DEMAND No. 104—EXPENDITURE ON DISPLACED PERSONS**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 3,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Expenditure on Displaced persons'."

**DEMAND No. 113—CAPITAL OUTLAY OF THE MINISTRY OF COMMERCE AND INDUSTRY**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 2,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Commerce and Industry'."

**DEMAND No. 136—CAPITAL OUTLAY OF THE MINISTRY OF MINES AND FUEL**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 3,67,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Mines and Fuel'."

**DEMAND No. 146—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND REHABILITATION**

**Mr. Deputy-Speaker:** Motion moved:

"That a supplementary sum not exceeding Rs. 9,25,000 be granted

[Mr. Deputy-Speaker]

to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation'."

**Mr. Deputy-Speaker:** These Demands are now before the House.

What about the cut motions?

**The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha):** Perhaps hon Members did not think that this would be coming up today.

**Mr. Deputy-Speaker:** We have five minutes time before we take up other business.

Shrimati Renu Chakravartty, in whose name all the cut motions stand, is absent.

**Shri Dinen Bhattacharya:** How does she know that it will be taken up today?

**Mr. Deputy-Speaker:** It is on the agenda. They should be here. Anyway they can speak later.

No cut motion is moved.

**Shri B. K. Das (Contai):** I want to speak a few words concerning Demand No. 15—Youth Vocational Centres. The scheme is that provision will be made for pre-vocational training to children in the age group 11—14, who for reasons of economic necessity or lack of aptitude, would have discontinued their studies after their primary education. Enough has not been said in the notes as to what exactly the course of training and other things will be. We find here that these vocational training centres will be located in rural and semi-urban areas and will be attached to basic schools, middle schools, high schools, higher secondary schools, multi-purpose higher secondary schools and agricultural schools.

There are craft training arrangements and some of them come under this age group. Is it intended that boys who discontinue their studies will again be admitted to these institutions? I do not quite follow how these training centres will be attached to these basic schools. Is it intended that the teachers, the buildings and other equipments will be made use of? What will be the exact nature of these training centres? If they are attached to these institutions, there will be two sets of students and two sets of training also. So I do not know what will be the nature of these institutions. Here we have spinning centres, weaving centres and other craft centres also. But I am in doubt as to what exactly will be the craft suitable for this age group. Of course, in our basic training schools, senior and junior training schools, we generally follow spinning. For instance, mat-making and such light work is done there. But I am not sure what arrangement will be possible for creational bias for the children. If some more information had been given here, it might have been possible to make an assessment of what exactly is the nature. If it is intended that after going through this training course these boys, who by the time they pass will be over fourteen years of age, will be fit for entering other training institutions like the I.T.I. Industrial Training Institutes or something like that, then of course...

**Mr. Deputy-Speaker:** The hon. Member may continue on Monday. We have to take up non-official business now.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SEVENTH REPORT

**Shri Hem Raj (Kangra):** Sir, I beg to move:

"That this House agrees with the Twenty-seventh Report of the Committee on Private Members'